

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.233/2007 in :OA No.2102/2004

New Delhi this the 27th day of August, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) Hon'ble Mrs. Neena Ranjan, Member (A)

Shri Gorey Lal S/o Sh.Kewal Ram H. No. A-12 Sector 1 Noida Distt. Gautam Budh Nagar, (U.P.)

Applicant.

(By Advocate: Sh. B.S.Mainee)

Versus

- Shri Budh Prakash
 General Manager,
 North Central Railway, Allahabad.
- Shri Shiv Kumar Cohowdhary
 Divisional Railway Manager,
 North Central Railway, Allahabad.
- Divisional Railway Manager, (Shiv Kumar Choudhry) North Central Railway, Allahabad.

.. Respondents.

(By Advocate: Sh. R.L.Dhawan)

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J):

It appears that consequential payments has been made to the applicant, although learned counsel for applicant has not received full detail thereof. Since the order of the Tribunal has been complied with, present CP is closed. Respondents are discharged. However, liberty is given to applicant to move appropriately, if necessary:

URay an

(Mrs. Neena Ranjan) Member (A) (M. Ramachandran) Vice Chairman (J)